

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 3030
TO BE ANSWERED ON 31.12.2018**

EXPLOITATION OF CHILD/WOMEN LABOUR

†3030. SHRI GAJANAN KIRTIKAR:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has received any complaints regarding sexual exploitation of Child labourer including both male and female children in the country;**
- (b) if so, the details thereof during each of the last three years and the current year, State/UT-wise;**
- (c) the steps taken by the Government to stop the growing incidence of such crimes in the country;**
- (d) whether the Government proposes to set up a high level committee to punish people involved in such crimes; and**
- (e) if so, the details thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) & (b): Government has an online portal PENCiL (Platform for Effective Enforcement for No Child Labour) which was launched on 26.9.2017. One of the main components of PENCiL portal is complaint corner on which anybody can lodge a complaint regarding child labour.

However, as far as sexual exploitation of Child Labourers is concerned, no such data is collected or maintained centrally.

(c) to (e): Government has enacted the Child Labour (Prohibition & Regulation) Amendment Act, 2016 which came into force w.e.f. 1.9.2016. The Amendment Act inter alia provides for complete prohibition of work or employment of children below 14 years in any occupation and process and prohibition of adolescents in the age group of 14 to 18 years in hazardous occupations and processes. The Amendment Act also provides stricter punishment for employers for violation of the Act and has made the offence as cognizable.
